

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.208 OF 2019**

In the matter of :

Baver Suspension Pvt Ltd

Appellant

Vs

Ashok Kumar Verma & Ors

Respondent

Mr. Mohit Nandwani, Mr. Pardeep Dhingra, Ms Snigdha Lal, Ms Hitendra, Mis Kritika, Advocates for Appellant.

Mr. Rajeev Ranjan, Sr. Advocate, Mr Anil Kumar, Mr. Barun Kumar Sinha, Mr. Prabha Sinha, Advocates for Respondent

**ORDER**

**04.09.2019**-The impugned order being purely an interlocutory order which is intended to last till further orders is in the nature of an interim order against which appeal does not lie. Learned counsel for the appellant submits that the impugned order is creating hardship in complying with the statutory compliances. If it be so the course open to the appellant is to approach the same court which passed the order i.e. National Company Law Tribunal, Court III, New Delhi for modification. Keeping in view the afore stated facts, leave is granted to withdraw the appeal without further opportunity to assail the same in appeal before this Appellate Tribunal or any other Court. However, the appellant shall be at liberty to approach NCLT, New Delhi for seeking modification or variance in terms of the order, if warranted.

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/nn**